GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

UNSTARRED QUESTION NO.: 16 TO BE ANSWERED ON THE 21st July 2025

AIR INDIA FLIGHT CRASH AT AHMEDABAD

16. SHRI ABDUL WAHAB

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether any enquiry committee have been constituted to enquire about the Ahmedabad Air India flight crash?;
- (b) if so, the details thereof and findings of the enquiry committee report?;
- (c) the number of people who have lost their life due to the air crash, both people on board and people on the ground level in the accident area?;
- (d) whether Government have provided any compensation to the deceased and injured?; and
- (e) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

- (a): An Investigation has been ordered by Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to the accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.
- (b): A preliminary report on the accident has been published by AAIB on 12th July, 2025 and is available on their website

www.aaib.gov.in. The investigation is in progress to determine the probable cause(s)/contributory factor(s) leading to the accident.

(c): 260 persons sustained fatal injuries in the accident, 241 on board and 19 on the ground.

(d) & (e): Air India has informed that it has released an Interim Compensation of Rs. 25 Lakhs (to be adjusted in the final payment) to the Next of Kin (NoK) of 114 deceased persons as on 15 July 2025. For the remaining deceased, the payment of Interim Compensation is in various stages of document submission by the NoK. The process for the final compensation will be initiated after the completion of the interim compensation.

Air India has also informed that TATA Sons has announced a voluntary ex gratia payment of Rs. 1Cr each to the Next of Kin (NoK) of deceased, which will be initiated once the ongoing stage of setting up a relevant trust by TATA Sons is completed, through which this payment shall be made. Further, Air India is assisting families of the deceased and injured in various ways such as travel arrangements, accommodation, medical expenses, immediate cash payments to daily wage earners who are injured etc.

India has ratified the Montreal Convention, 1999 by making amendments to the Carriage by Air Act, 1972 in 2009 which interalia provides the liabilities of carriers for compensation in case of death, delay, damage or loss to persons, baggage or cargo for international carriage.
